

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 924 of 2020

In the matter of:

National Polyplast (I) Pvt. Ltd.

....Appellant

Vs.

Manpasand Beverages Ltd.

...Respondent

Present

For Appellant: Mr. Gulshan Kumar, Advocate.

For Respondent: Mr. Swaroop George, Advocate.

ORDER
(Virtual Mode)

07.12.2020: The Learned Counsel for the Appellant Mr. Gulshan Kumar is required to serve the copy of the 'Appeal Paper Book' to the Learned Counsel for the Respondent Mr. Swaroop George within three days from today. Soon after serving the copy of the 'Appeal Paper Book' the Learned Counsel for the Respondent is directed to file 'Reply'/ 'Response' of the Respondent by 5th January, 2021 and the copy of the same to be served to the Learned Counsel of the Appellant well in advance before the next hearing date. It is open to the Appellant side to file 'Rejoinder' if any, three days thereafter. The Registry is directed to List the matter on **11th January, 2021**.

In the meanwhile, Mr. Swaroop George the Learned Counsel for the Respondent is required to file 'Vakalatnama' before the Office of the Registry and the same is directed to be received by the Registry.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/nn